

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE/ORIGINAL JURISDICTION

CIVIL APPEAL NO(S). 2871/2007

STATE OF ORISSA

APPELLANT(S)

VERSUS

ORISSA PRIVATE MEDICAL AND DENTAL COLLEGES
ASSOCIATION & ANR.

RESPONDENT(S)

WITH

SLP(C) NOS. 2203-2204/2010, SLP(C) NO. 8037/2011,
SLP(C) NO. 8926/2011, C.A. NO. 2872/2007,
C.A. NO. 2874/2007, C.A. NO. 2873/2007,
SLP(C) NO. 16805/2010, W.P.(C) NO. 490/2014,
SLP(C) NO. 23925/2011, W.P.(C) NO. 883/2013,
SLP(C) NOS. 30089-30090/2009, SLP(C) NOS. 30058-30059/2009,
SLP(C) NOS. 29875-29876/2009, SLP(C) NO. 33124/2013,
SLP(C) NO. 33075/2013, SLP(C) NO. 28576/2009,
SLP(C) NO. 686/2010

O R D E R

1. Applications for impleadment are allowed to the extent of intervention.
2. These matters are covered by a decision of this Court in Modern Dental College and Research Centre and Another v. State of Madhya Pradesh and Others, (2016) 7 SCC 353, which holds field as on date.
3. It was brought to our notice that there are certain subsequent amendments. In case, any person is aggrieved by the validity of the said amendments, they are free to question the same in appropriate proceedings.
4. In view of the above, these appeals, writ petitions and special leave petitions are disposed of following the decision rendered by this Court in Modern Dental (supra), which takes care of the issues.

5. Pending application(s), if any, shall stand disposed of.

.....J.
[ARUN MISHRA]

.....J.
[NAVIN SINHA]

NEW DELHI;
MARCH 13, 2019.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

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STATE OF ORISSA

APPELLANT(S)

VERSUS

ORISSA PRIVATE MEDICAL AND DENTAL COLLEGES
ASSOCIATION & ANR.

RESPONDENT(S)

WITH

SLP(C) NOS. 2203-2204/2010 (XI-A)

SLP(C) NO. 8037/2011 (IV-A)

SLP(C) NO. 8926/2011 (IV-A)

C.A. NO. 2872/2007 (XI-A)

C.A. NO. 2874/2007 (XI-A)
(WITH APPLN(S) FOR DIRECTIONS AND IMPLEADMENT)

C.A. NO. 2873/2007 (XI-A) (WITH APPLN(S) FOR IMPLEADMENT,
DIRECTIONS)

SLP(C) NO. 16805/2010 (XI-A)

W.P.(C) NO. 490/2014 (X)

SLP(C) NO. 23925/2011 (XI)

W.P.(C) NO. 883/2013 (X)

SLP(C) NOS. 30089-30090/2009 (XI-A)

SLP(C) NOS. 30058-30059/2009 (XI-A)
(WITH APPLN(S) FOR DIRECTIONS, VACATING STAY)

SLP(C) NOS. 29875-29876/2009 (XI-A)

SLP(C) NO. 33124/2013 (IX)

SLP(C) NO. 33075/2013 (IX)

SLP(C) NO. 28576/2009 (XI-A)

SLP(C) NO. 686/2010 (XI-A)

Date : 13-03-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE NAVIN SINHA

For the parties

Mr. Ajit Kr. Sinha, Sr. Adv.
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Mr. Prem Sunder Jha, AOR

UPON hearing the counsel the Court made the following
O R D E R

These appeals, writ petitions and special leave petitions are disposed of in terms of the signed order.

(NARENDRA PRASAD)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER

(Signed order is placed on the file)